

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-731(ND)2018

CORAM:

**PRESENT: DR. V. K. SUBBURAJ
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
06.06.2019**

**NAME OF THE COMPANY: M/s. Concept Incorporation V/s. M/s. DCP
India Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016


S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present for the Petitioner: Mr. Abhishek Kaul and Mr. Siddhartha Shukla, Advocates

Present for the Respondent: Mr. Gitesh Aneja and Mr. Shivam Mishra, Advocates

ORDER

Mr. Shivam Mishra, Ld. Counsel appearing on behalf of the Corporate Debtor submits that though they admit the claim of the Operational Creditor, they are not in a financial condition to pay off the debt. In view of the same, Ld. Counsel for the Operational Creditor presses for disposal of the petition. Since the vakalatnama of the Ld. Counsel is not on record, renotify this case for further consideration on 7th June, 2019.


**(V. K. Subburaj)
Member (T)**


**(Ina Malhotra)
Member (J)**